

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION NO. 40 OF 2024  
IN  
ORIGINAL APPLICATION NO. 486 OF 2024  
WITH**

**MISCELLANEOUS APPLICATION NO. 136 OF 2024  
IN  
ORIGINAL APPLICATION NO. 486 OF 2024**

**IN THE MATTER OF:**

**SUDDU**

.....APPLICANT

**VERSUS**

**MINISTRY OF ENVIRONMENT  
FOREST AND CLIMATE CHANGE & ORS.**

.....RESPONDENT(s)

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1.	<b>REPLY ON BEHALF OF RESPONDENT NO. 12 IN COMPLIANCE OF THE ORDER DT. 12.12.2024 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI</b>	
	<b>ANNEXURES</b>	
2.	<b>COPY OF THE REPORT DT. 07.08.2025 ANNEXED HEREWITH AS ANNEXURE A-1</b>	

*THROUGH COUNSEL*

A handwritten signature in blue ink, appearing to read 'Bpsjadon', with a long horizontal stroke extending to the right.

BHANWAR PAL SINGH JADON  
STANDING COUNSEL FOR STATE OF U.P.

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Ph: 9639286572

**DATE: 12.08.2025**

**PLACE: NOIDA**

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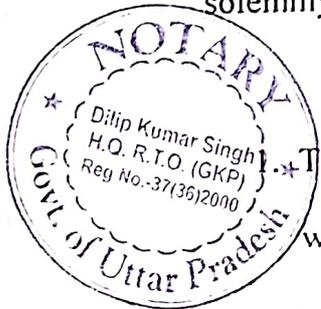
MINISTRY OF ENVIRONMENT  
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REPLY ON BEHALF OF RESPONDENT NO. 12 IN COMPLIANCE  
OF THE ORDER DT. 12.12.2024 PASSED BY THE HON'BLE  
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH NEW DELHI

I, Shashi Bhushan Rai aged about 48 years S/o Sri Ramji Rai,  
presently posted as SHO Gorakhpur, do hereby

solemnly affirm and state on oath as under:

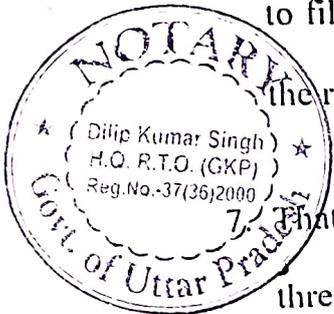


That I, the Deponent in the above captioned matter am fully conversant  
with the facts of the case and is competent and authorized to swear the  
present report.

THIS IS A TRUE COPY OF  
ORIGINAL DOCUMENTS WHICH  
I HAVE SIGNED/ATTESTED

DILIP KUMAR SINGH  
NOTARY  
GORAKHPUR  
12/8/25

2. That I state that the contents of the reply have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.
  3. That the in the present matter, the issue is with respect to illegal cutting of 75 fruit bearing guava trees on a land situated at Araji No. 619, Khata No. 716, near Chandra Petrol Pump, Sonoli Road, Tehsil Sadar, District Gorakhpur, U.P.
  4. That the original application in the above captioned matter was disposed of vide order dt. 26.04.2024 passed by this Hon'ble Tribunal.
  5. That subsequently, an Execution Application was filed by the Applicant seeking compliance of the aforementioned order dt. 26.04.2024.
  6. That the Hon'ble Tribunal vide order dt. 12.12.2024 directed the Deponent to file his response. That in compliance of the aforementioned directions, the response on behalf of the Deponent is herein as under.
- That it is relevant to submit here that the applicant has never been threatened by SHO Arvind Singh or Constable Vijay Kananjia, nor has any



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case been registered against the applicant by them. This allegation is unfounded and false.

8. That an inspection was conducted on-site by the Lekhpal and Revenue Team, and the inspection report has been submitted to the police officials. That the said report states that the said land is registered in the name of Aziz Fatima, Ashif Saeed, Asif Saeed, Tariq, and Mohammad Tariq Saeed, sons of Hamid Ali, in the revenue records. That persons present at the site informed that the construction work at the said site is being carried out by the Vikas Kejriwal Group (Builder) as per the agreement dt. 08.02.2023 .. That no evidence of tree felling was found at the said site.

A Copy of the report dt. 07.08.2025 has been annexed herewith as ANNEXURE A-1.

9. That from the bare perusal of the matter it is pertinent to submit here that the applicant has made accusations without any evidential proof and the said allegations are false and baseless.



10. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this

Hon'ble Tribunal and undertakes to faithfully comply with any further

DILIP KUMAR SINGH  
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GORAKHPUR  
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directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

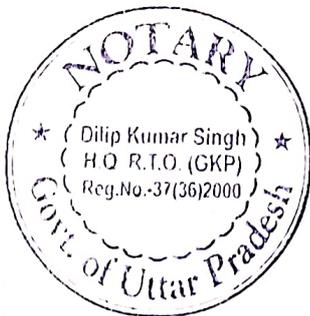
11. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

*Shashi Bhusan*



VERIFICATION

Verified at GORAKHPUR on this 12 day of August, 2025, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.



*Shashi Bhusan*



*Dilip Kumar Singh*  
DILIP KUMAR SINGH  
NOTARY  
GORAKHPUR  
12/8/25

